459 Papers Laid

[Shri Jagannath Rao]

Bharat working of the Aluminium CompanyLimited, New Delhi, for the year 1968-69.

(2) Annual Report of the Bharat Aluminium Company Limited, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comtroller and Auditor General thereon. [Placed in Laibrary See No. LT-2749/70]

NOTIFICATION UNDER INCOME TAX ACT AND CUSTOM ACT

THE MINISTER OF SUPPLY AND MINISTER OF STATE IN THE MINIS-TRY OF FINANCE (SHRI R.K. KHADILKAR): On behalf of Shri P.C. Sethi, I beg to lay on the Table :-

 A copy each of the following Notifications (Hindi and English version) under section 296 of the Income-tax Act, 1961:

> (i) The Incom-tax (Amendment) Rules,1970, published in Notification No. S.O. 152 in Gazette of India dated the 12th January, 1970.

> (ii) The Income-tax (Second Amendment) Rules, 1970, published in Notification No. S.O.719 in Gazette of India dated the 23rd February, 1970. [Placed in Library See No. LT-2750/70]

- (2) A copy of Notification No. S.O., 718 (Hindi and English version) published in Gazette of India dated the 23rd February, 1970 issued under section 280Y of the Income-tax Act, 1961.
- (3) A copy of Notification No. G.S.R. 228 (Hindi and English versions) published in Gazette of India dated the 14th February, 1970, under section 159 of the Customs Act, 1962 together with an explanatory memorandum. [*Placed* in Library See No. LT-2751/70]

MESSAGE FROM THE PRESIDENT

MR. SPEAKER: I have to inform the House that I have received the following meassage dated the 5th March, 1970, from President :-

"I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address I delivered to both the Houses of Parliament assembled together on the 20th February, 1970."

DEMANDS FOR SUPPLEMENTARY GRANTS (MANIPUR) 1969-70

THE MINISTER OF SUPPLY AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R.K. KHADILKAR) :- On behalf of Shri P.C. Sethi, I beg to present a statement showing Supplementary Demands for Grants in respect of Union territory of Manipur for 1969-70.

ELECTION TO COMMITTEE

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI BASUMATARI (Kokrajhar) 1 move ;

> "That this House do recommend to Raiva Sabha that Raiva Sabha do elect one member of Rajya Sabha in accordance with the system of proportional representation by means of the single transferable vote to the Committee on the welfare of Scheduled Castes and Scheduled Tribes in the vacancy caused by the resignation of Shri B.D. Khobaragade from the Committee and do communicate to this House the name of the member so elected by Rajya Sabha to Committee."

Mr. SPEAKER : The question is :

"That this House do recommend to Rajya Sabha that Rajya Sabha do